

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORREIGENDUM
To
[ADJUDICATION ORDER/SS/VS/2018-19/773]

1. Whereas, an Adjudication Order No. SS/VS/2018-19/773 dated June 25, 2018 (hereinafter referred to as 'order'), has been passed in the matter of Rei Six Ten Retail Limited.
2. And whereas in paragraph 15 of the said order, inadvertently a typographical error has occurred that, penalty has been imposed under "section 15HB" instead of applicable "section 15A(b)" of the SEBI Act. In order to rectify the same, it is hereby clarified that reference to the words "section 15HB" shall be read as "section 15A(b)".
3. The other contents of the Adjudication Order No. SS/VS/2018-19/773 dated June 25, 2018 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

Date: June 28, 2018

Place: Mumbai

Santosh Shukla
Chief General Manager &
Adjudicating Officer